

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

15. **IA-1684/2022, IA-2762/2021 in C.P.(IB)/1088(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES: Catalyst Trusteeship Limited  
Vs  
Mr. Kishore Biyani

SECTION: 95(1), 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Ahsan Allana a/w Aditi Deshpande i/b JSA, Ld. Counsel for Financial Creditor present (VC). Mr. G. Ramachandran, RP for PG present (VC). Mr. Ashish Kamat, Ld. Sr. Counsel, Mr. Harsh Moorjani a/w Mrs. Krishna Baruah and Ankita Yadav i/b Link Legal, Ld. Counsel for the Respondent present.
2. The RP submits that the report filed on 29.01.2024. RP is directed to serve copy of report upon the Personal Guarantor as well as the Financial Creditor within one week. Thereafter, the Personal Guarantor to file reply, if any, with a copy served upon the RP/Financial Creditor at least three days in advance of the next date of hearing.
3. List this matter on **22.03.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)